



\$~36

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 29th June, 2026**

+ W.P.(C) 8389/2026 & CM APPL. 39392/2026

SHRI JIVAN JYOTI TRUST & ANR.

.....Petitioners

Through: Mr. Amitesh Kumar, Ms. Priti Kumari and Mr. Pankaj Kumar Ray, Advs.

versus

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR.

.....Respondents

Through: Mr. Anuj Kapoor, Mr. Nandeesh Nanda, Mr. Shivom Sethi, Advocates

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present writ petition has been filed under Article 226 of the Constitution of India, seeking issuance of appropriate writ to quash and set aside the impugned order dated 12th June, 2026 issued by respondent no. 2, and further direct the respondents to consider the petitioner's application for recognition of conversion/transition of existing 04-year integrated B.A.B.Ed course to ITEP course from present academic session 2026-27.
2. As per the facts on record, the Western Regional Committee ("WRC"), *vide* its order dated 17th July, 2007, granted recognition to the petitioner to conduct the 04-year integrated B.A.B.Ed. course with an annual intake of 50 seats (one basic unit) from academic session 2007-08. Pursuant to issuance of public notice dated 25th August, 2025 and 12th September, 2025, the petitioners submitted its fresh online application to National Council for Teacher Education ("NCTE") dated 05th October, 2025. Subsequently, the inspection of the petitioners institute was carried out on



06th May, 2026.

3. At this stage the learned counsel appearing for the petitioners submits that the WRC, without providing a copy of the inspection report, issued a Final Show Cause Notice dated 14th May, 2026 to the petitioner, wherein no grounds or deficiency in respect of the said notice were given.

4. Consequently, the petitioners submitted its reply to the said Show Cause Notice, along with the requisite documents on the online portal of NCTE. However, the WRC *vide* its order dated 12th June, 2026, refused the application of the petitioners for transition of existing & recognized B.A.B.Ed. course to ITEP course.

5. In furtherance thereof, the learned counsel for the petitioners submits that the order issued by WRC simply states that the reply given by the petitioners herein has been taken into account.

6. Thus, he submits that the impugned order dated 12th June, 2026, passed by the respondent is liable to be set aside. Further, he relies upon the order dated 29th May, 2026, passed by this Court in *W.P.(C) 7398/2026*, titled as "*Shri Jagat Narayan College & Anr. versus National Council for Teacher Education & Anr*".

7. Issue notice. Notice is accepted by learned counsel for the respondents.

8. Learned counsel for the respondents opposes the present matter, and submits that the impugned order does not require any interference by this Court. He also submits that petitioner has an alternative remedy of appeal under Section 18 of NCTE Act.

9. This Court has heard the learned counsels for the parties.

10. The facts are evident from the documents on record. The aforesaid impugned order dated 12th June, 2026 reads as under:



Jivan Jyot <jivanjyotintegrated@gmail.com>

Refusal Order for Post Inspection SCN Reply not Accepted

TRS <noreply@ncte-india.org>
To: <JIVANJYOTINTEGRATED@gmail.com>
Cc: <wrc@ncte-india.org>

Fri, 12 Jun at 10:41AM

NATIONAL COUNCIL FOR TEACHER EDUCATION (NCTE)

(A Statutory Body of the Government of India)

Western Regional Committee,

G-7, Sector-10, Dwaraka, New-Delhi - 110075

F.No.NCTE/WRC/2627202509283404/GUJARAT/2025/REJC/202
Dated: 12/06/2026

TO BE PUBLISHED IN GAZETTE OF INDIA PART III SECTION 4

REFUSAL ORDER

WHEREAS, in terms of Section 14/15(1) of the NCTE Act, **Shri Jivan Jyot Trust, Vaghela, Wadhwan To Vaghela Road, Wadhwan, Surendranagar, Surendranagar, Gujarat-363030** has applied for Grant of Recognition to **Shree Jivan Jyoti Trust, Vaghela, Vaghela, At Vaghela, Wadhwan, Surendranagar, Surendranagar, Gujarat-363030** for Integrated Teacher Education Programme (Itep) course/programme online on 05/10/2025 in the **Western Regional Committee, NCTE, for the session 2026-27.**

2. AND WHEREAS, the online inspection was conducted on **06/05/2026** by the visiting team constituted by the NCTE. The Visiting Team Report was considered by the **Western Regional Committee** in its meeting held on **dd/MM/yyyy** and the Committee decided to provide reasonable opportunity for making written representation before passing order refusing recognition under clause 14/15 (3)(b) of NCTE Act, 1993 on the following grounds :-

3. AND WHEREAS, in terms of above decision of **Western Regional Committee**, vide first show cause Notice dated **dd/MM/yyyy** you were requested to make a written representation through online within 21 days along with all relevant supporting documents from the date of issue of first Show Cause Notice.

4. AND WHEREAS, the reply submitted by the TEI/HEI was considered by the Regional Committee on **06/05/2026 in Meeting No. 459 (Part-II)** and the same was found deficient in terms of the following :-

Sr. No.	SCN Ground(s)
1	Address of institution- Not clear documents produced by college - Not Accepted.
2	Building plan- Building is not as per requirement of NCTE. Building Plan is not prepared by the Architect who is registered with the Council of Architecture- Not Accepted.
3	Break-up of Built up area mentioned in the Building Plan for the Teacher Education Programme/S- Multi purpose hall is not as per norms. Furniture and fixtures in Multi purpose hall are not as per NCTE requirement. Rooms seems small against the claim of college- Not Accepted.
	Other Information required- Some portion of building is under construction. No proper fire safety is



4	available in the building. Basic facilities are not visible in the building. College management did not give any satisfactory answer for the same.
5	Building Completion- Some constructions are going on in the building- Not Accepted.
6	Book in Library Not Sufficient- Not Accepted.
7	Seating Capacity- Proper Furniture was not available- Not Accepted.
8	Title of Book- No Librarian was available. No Bills produced by college. Information provided by College seems doubtful.
9	Professional Research General-Not accepted.
10	Electronic Publication-Not Available
11	Digital or Online Resources- Not Available.
12	Science Stream Laboratories- Not properly maintained.
13	Humanities Stream Laboratories, Common Room-Not Properly Maintained
14	Availability of Adequate Furniture- Not Available.
15	Repair and replacement of Furniture and other Equipment- Not Available.
16	Availability of Developed Kitchen Garden, Rain Water Harvesting System- Not Available.
17	Facilities for Co-curricular Activities- Not Sufficient.
18	Institution has lack of basic infrastructure and not provided accurate information during Virtual Inspection.
19	The Multipurpose Hall has an area of only 900 square feet with a seating capacity of 80, which is inadequate for conducting academic activities such as seminars, workshops, and conferences. Additionally, the quality of furniture is not satisfactory and requires improvement.
20	There is no proper marking or identification system for institutional assets, making it difficult to establish ownership and accountability. Furthermore, no proper stock register is maintained by the institution.
21	The Computer Laboratory is equipped with only 12 computers, which is insufficient in proportion to the student strength and restricts effective practical exposure.
22	The institution does not have a Language Laboratory. Additionally, no language software has been purchased or installed to support language proficiency and skill development.
23	During the inspection, only 2-3 teaching staff members were present for the ongoing course, while others were absent. Therefore, staff recruitment, eligibility criteria, and salary structure must strictly adhere to prescribed norms to maintain academic standards and institutional credibility.
24	Laboratories such as the Psychology Lab and Geography Lab are inadequately equipped with poor-quality materials. The laboratory spaces are too small, lack proper seating arrangements, and are not functional due to insufficient equipment.
25	No librarian was present in the library. As per verbal communication, the library has approximately 2,500 books and 900 titles; however, no accession register is maintained to verify the stock. The library has no encyclopedias, journals, and digital/e-resources. The seating capacity is also inadequate, and the available books are not aligned with the syllabus of teacher education courses.
26	The college building does not have a proper ramp facility for persons with disabilities.
27	Classrooms have lack proper furniture and ICT facility, which adversely affects the teaching-learning process.
28	Overall, the institutional infrastructure does not meet the required norms.
29	No Ramp or Lift provision for the upper floors.
30	No toilets for physically challenged persons.

5. AND WHEREAS in terms of above decision of **Western Regional Committee**, you were requested to make a written representation through online within 15 days along with all relevant supporting documents from the date of issue of notice dated **14/05/2026**.

6. AND WHEREAS, The reply submitted by the TEI / HEI was considered by the Regional Committee on **03/06/2026 in Meeting No. 462 (Part-II)** and the same was found deficient and decided the following :-



As the reply given by the institution is not satisfactory, the Committee accepts the report of the visiting team in this regard that:- i. The institution has not uploaded the required and specific documents. However, 46 pages of documents have been uploaded for reply; The address of the institution is not clear; The documents submitted by the college are not accepted. ii. The building does not comply with NCTE norms, and the building plan has not been prepared by an architect registered with the Council of Architecture—this is unacceptable. In reply of this, the institution has not uploaded the appropriate documents related to the building plan; it has only uploaded a covering letter. iii. “Break-up of Built up area mentioned in the Building Plan for the Teacher Education Programme/S- Multipurpose hall is not as per norms. Furniture and fixtures in Multi purpose hall are not as per NCTE requirement. Rooms seems small against the claim of college- Not Accepted.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. iv. “Other Information required- Some portion of building is under construction. No proper fire safety is available in the building. Basic facilities are not visible in the building. College management did not give any satisfactory answer for the same”. In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. v. “Building Completion- Some constructions are going on in the building- Not Accepted.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. vi. As per NCTE norms “The library shall cater to the requirements of the programme and shall have a seating capacity for at least fifty persons equipped with minimum 1000 (one thousand) titles and 4000 (four thousand) books. At least one hundred titles of quality books shall be added to the library every year. “Book in Library Not Sufficient- Not Accepted..” In reply of this, the college has uploaded photographs of some tax invoice. The college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. vii. “The college has uploaded a photograph of the Seating Capacity-” In reply of this, the college has uploaded a photo showing the seating arrangement; the photo reveals that there is absolutely no area for movement. The college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. viii. “Seating Capacity- Proper Furniture was not available- Not Accepted.” The college has uploaded a photo showing the seating arrangement; the photo reveals that there is absolutely no area for movement. The college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. ix. “Title of Book- No Librarian was available. No Bills produced by college. Information provided by College seems doubtful.” A proper reply has not been provided regarding the specific point. x. “Professional Research General-Not accepted.” “Electronic Publication-Not Available” “Digital or Online Resources- Not Available”. In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xi. “Science Stream Laboratories- Not properly maintained.” “Humanities Stream Laboratories, Common Room-Not Properly Maintained”. In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xii. “Availability of Adequate Furniture- Not Available.” “Facilities for Co-curricular Activities- Not Sufficient.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xiii. “Institution has lack of basic infrastructure and not provided accurate information during Virtual Inspection.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xiv. “The Multipurpose Hall has an area of only 900 square feet with a seating capacity of 80, which is inadequate for conducting academic activities such as seminars, workshops, and conferences. Additionally, the quality of furniture is not satisfactory and requires improvement.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xv. “There is no proper marking or identification system for institutional assets, making it difficult to establish ownership and accountability. Furthermore, no proper stock register is maintained by the institution.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xvi. “The Computer Laboratory is equipped with only 12 computers, which is insufficient in proportion to the student strength and restricts effective practical exposure.” “The institution does not have a Language Laboratory. Additionally, no language software has been purchased or installed to support language proficiency and skill development.” In reply of this, the college has uploaded various 198 pages documents. A proper reply has not been provided regarding the specific point. xvii. “During the inspection, only 2–3 teaching staff members were present for the ongoing course, while others were absent. Therefore, staff recruitment, eligibility criteria, and salary structure must strictly adhere to prescribed norms to maintain academic standards and institutional credibility.”. A proper reply has not been provided regarding the specific point. xviii. No librarian was present in the library. As per verbal communication, the library has approximately 2,500 books and 900 titles; however, no accession register is maintained to verify the stock. The library has no encyclopedias, journals, and digital/e-resources. The seating capacity is also inadequate, and the available books are not aligned with the syllabus of teacher education courses. xix.

11. A perusal of the aforesaid impugned order dated 12th June, 2026,



shows that except for paragraph 6, which states that the “*reply submitted by the TEI/ HEI was considered by the Regional Committee on 03/06/2026 in Meeting No. 462 (Part-II) and the same was found deficient*”, no reasons have been given by the WRC for rejecting the application of the petitioners. Once a reply to a Show Cause Notice was submitted, it was incumbent upon the said WRC to consider the reply and documents submitted by the said institute.

12. In view of the above, as respondent no. 2 did not take into account or consider the reply to the Show Cause Notice dated 14th May, 2026 submitted by the petitioners, which had been duly received by WRC, this Court is of the considered opinion that the impugned order dated 12th June, 2026 issued by WRC has been passed mechanically, and also in violation of the Principles of Natural Justice. Therefore, the said order cannot be sustained.

13. Accordingly, the impugned order dated 12th June, 2026 passed by the WRC is quashed, as being illegal.

14. The matter is remanded back to WRC to reconsider the reply to the Show Cause Notice dated 14th May, 2026 submitted by the petitioners, in accordance with the law, within a period of two weeks, from today. The WRC will also provide a copy of the inspection report to petitioners.

15. If any further information or clarification is required, WRC will inform the petitioners accordingly, and the petitioners will submit a reply thereto within a period of one week, thereafter. The WRC shall take a final decision taking into account the reply and documents submitted by petitioners, and pass a reasoned and speaking order within a period of one week, thereafter.



2026:DHC:5190



16. The present petition is disposed of in aforesaid terms. The pending application also stands disposed of.

JUNE 29, 2026/au

**MINI PUSHKARNA
(VACATION JUDGE)**